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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 257/2006

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SECTION OFFICER (JUDI.)

Debaki  
27/10/12

FROM NO. 4  
 ( SEE RULE 24)  
 CENTRAL ADMINISTRATIVE TRIBUNAL  
 GUWAHATI BENCH:

1. Original Application No. 257/06  
 2. Misc Petition No. \_\_\_\_\_  
 3. Contempt Petition No. \_\_\_\_\_  
 4. Review Application No. \_\_\_\_\_

Applicant(s) Purnendu Das

Respondent(s) U. O. I. 70MS

Advocate for the Applicant(s) J. L. Sarkar.....  
S. M. Tamuli.....

Advocate for the Respondent(s) Cash.....

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 0/- deposited via DD No..... Dated.....	27.10.06	The applicant is a Gr. B. Officer designated as Sr. Accounts Officer. He was initially appointed in Gr. C at Shillong. He qualified in the S.O.G. Examination and subsequently promoted as AAO, AO and Sr. AOP in Shillong office. By Circular dated 24.3.2006 there has been so called separation of cadre of the Gr.B. Accounts Officer of AG(A&E) in the states of N.E.Region. The scheme of separation in Accounts, and Audit has been challenged in O.A. numbers of 115, 125/06 etc. The applicant initially opted for Assam as evident from (Annexure B) in Guwahati and Shillong. Subsequently the option was considered for final allocation at Shillong.
<i>Defective</i>		
<i>1 PO not enclosed</i>		
<i>steps not taken</i>		
When defect removed then put up for my signature ad admission.		
<i>Defect may be removed fresh option. 20/10/06</i>		
<i>Also 26/10/06</i>		
<i>Defect removed</i>		

09/10/06  
27/10/06

Contd/-

27.10.06

I have heard Dr.J.L.Sarkar learned counsel for the applicant and Mr.G.Baishya, learned Sr.C.G.S.C. for the respondents. The counsel for the applicant has submitted that in Annexure C it is made clear that the Shillong office is in deficit and the vacancy is still existing in the office. Considering the larger issue involved I am of the view that the application can be admitted.

Application is admitted.

Issue notice on the respondents.

The applicant shall not be disturbed from the present place of posting at Shillong. Post the matter on 28.11.06.

Vice-Chairman

29.11.06

Counsel for the respondents wanted to file written statement. Let it be done. Post the matter on 2.1.06. Interim order shall continue.

Vice-Chairman

lm

Notice duly served on R-4, 3. 19.1.07.

No written statement has been filed. Post the matter on 21.1.07 for filing of written statement and further orders.

Vice-Chairman

① Notice duly served on R-Nos- 3 & 4, others respondents from 09.03.07.

Four weeks time is granted to the counsel for the respondents to file written statement. Post the matter on 13.4.07. Interim order shall continue.

Vice-Chairman

lm

27.11.06

lm

order dt. 29/11/06 issuing to learned advocates for death the parties. No WCs have been filed. 28.3.07

3/12

No Wts has been  
billed.

23  
14.5.07.

15.5.2007

Written statement has been filed.  
Copy served on the applicant.

Post the matter on 7.6.07. Interim  
order will continue.

h  
Vice-Chairman

16.5.07

/pg/

Wts filed by  
the Respondents  
Page 1 to 10  
Applicant's copy served.

7.6.2007

Four weeks time is allowed to file  
rejoinder.

Post the case on 10.7.2007. Interim  
order shall continue till such time.

Opn

Order dt. 15/5/07  
issuing to learned  
Advocates for both /bb/  
the parties.

16/5.

Wts has been filed.

10.7.2007

Let the case be posted on

17.07.2007 granting further time to the  
Applicant to file rejoinder.

Interim order will continue till such  
time.

h  
Vice-Chairman

order dt. 7/6/07  
issuing to both  
the parties.

/bb/

8/6/07

Rejoinder not filed.

17.7.2007

Written statement filed. No rejoinder  
has been filed by the applicant.

Post on 1.8.07. In the meantime  
applicant will be at liberty to file rejoinder.

h  
Vice-Chairman

order dt. 10/7/07 issuing  
to learned advocate's  
for both the parties.

pg

10/7/07  
11/7/07

4 01257/06

1.8.07.

Post the matter before next Division

Bench alongwith others.

Rejoinder not  
filed.

Vice-Chairman

lm

2/1/07.

01.01.2008. Judgment pronounced in open  
Court. Kept in separate sheets.  
Application is disposed of No order as to  
costs.

Rejoinder not  
filed.

2/1/07.

Rejoinder not  
filed.

(Khushiram)  
Member(A)

(M.R. Mohanty)  
Vice-Chairman

2/1/08

lm

final 2 copies  
Ganesh Ram Jyoti  
S. Chak  
R- 2 copies  
05/01/08

05/01/08

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b

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

O.A. No 257 of 2006

DATE OF DECISION: 07.01.2008

Mr. Pannalal Das

.....Applicant/s

Dr.J.L.Sarkar

..... Advocate for the  
Applicant/s.

- Versus -

U.O.I. & Ors

.....Respondent/s

Mr.G.Baishya, Sr.C.G.S.C.

..... Advocate for the  
Respondents

CORAM

THE HON'BLE MR.M.R.MOHANTY, VICE-CHAIRMAN  
THE HON'BLE MR.KHUSHIRAM, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No ✓
2. Whether to be referred to the Reporter or not? Yes/No ✓
3. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No ✓

  
Vice-Chairman/Member

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.257 of 2006

Date of Order: This the 7<sup>th</sup> Day of January, 2007.

HON'BLE MR.MANORANJAN MOHANTY, VICE-CHAIRMAN  
HON'BLE MR. KHUSHIRAM, ADMINISTRATIVE MEMBER

Shri Panna Lal Das  
Sr. Accounts Officer  
Office of the Accountant General  
(A&E), Meghalaya, Shillong-1.

Applicant

By Advocates Dr.J.L.Sarkar, Mr.S.N.Tamuli,

- Versus -

1. Union of India,  
Represented through  
Respondent No.2
2. The Comptroller & Auditor  
General of India,  
10 Bahadur Shah Zafar Marg,  
New Delhi-110002
3. The Accountant General (A&E)  
Meghalaya, Shillong-1
4. The Accountant General (A&E)  
Assam, Maidam Gaon  
Beltola-29

Respondents.

Mr.G.Baishya, Sr.C.G.S.C.

ORDER (ORAL)

M.R.MOHANTY,V.C:

Dr.J.L.Sarkar, learned counsel appearing for the Applicant  
is present.

2. Mr. G. Baishya, learned Sr. Standing counsel appearing  
for the Respondents, states that by an order dated 27<sup>th</sup> February, 2007,  
the Applicants have already been allowed to continue at Shillong.

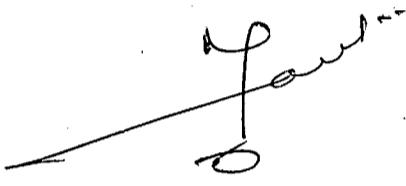
*[Signature]*

3. Since, during the pendency of this case, the grievances of the Applicant have already been redressed, there remains nothing to be adjudicated in this case; as the Applicant really wanted to be at Shillong; and, in that view, this case is hereby disposed of; after hearing the Advocates appearing for both parties.
4. Send copies of this order to the Applicant and to the Respondents through their respective counsels.
5. Free copies of this order be also supplied to the Advocates for the parties.



Khushiram

(KHUSHIRAM)  
ADMINISTRATIVE MEMBER



Manoranjan Mohanty

(MANORANJAN MOHANTY)  
VICE-CHAIRMAN

LM

IN THE CENTRAL ADMINISTRATION TRIBUNAL

GUWAHATI BENCH, GUWAHATI  
Guwahati Bench

(An application under section 19 of the Administrative

Tribunal Act – 1985)

Q.A. No 257/2006

Shri Panna Lal Das

- Vs -

U.O.I & Ors

**Synopsis**

The applicant is a Gr. 'B' Officer designated as Sr. Accounts Officer. He was initially appointed in Gr. C, at shillong, qualified S.O.G. Examination and subsequently promoted as AAO, AO and Sr. AOP. In Shillong Office.

By circular dated 24/3/2006 there has been so called separation of cadre of the Gr. B. Accounts Officers of AG (A&E), in the states of N.E. Region. This scheme of separation in Accounts, and Audit has been challenged in number of OA's (OA No. 115,125.....). Which are awaiting hearing before this Hon'ble Tribunal the applicant also prays for quashing of the said scheme. In the interim the Hon'ble Tribunal has been pleased to pass order not to disturb the applicants in those cases as regards place of posting. The applicant initially opted for Assam and Meghalaya but subsequently represented for posting in Meghalaya. He was allotted to AG. (A&E), Assam. He has been informed that his prayer for final allocation at Shillong is under consideration. Two other officers had also initially opted for posting at Meghalaya and Assam respectively but later on altered the same for Arunachal Pradesh and Nagaland by representation. Though their case has been accepted. Applicants prays for acceptance of his prayer for Shillong Office. Assam office is a surplus office whereas Shillong office is a deficit Office. There are vacancies in Shillong office. There are Sr. AOs opted for Assam posted at Shillong, but willing for posting at Guwahati.

Filed By

S.N. Tamuli (Advocate)

10

# IN THE CENTRAL ADMINISTRATION TRIBUNAL

GUWAHATI BENCH, GUWAHATI

(An application under section 19 of the Administrative  
Tribunal Act – 1985)

Q.A. No ...../2006

Shri Panna Lal Das

- Vs-

U.O.I & Ors

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Filed By  
S.N. Tamuli (Advocate)

# IN THE CENTRAL ADMINISTRATION TRIBUNAL

GUWAHATI BENCH, GUWAHATI

(An application under section 19 of the Administrative  
Tribunal Act – 1985)

Q.A. No ...../2006

Shri Panna Lal Das  
Sr. Accounts Officer  
Office of the Accountant  
General (A&E),  
Meghalaya, Shillong – 1

**Applicant**

- Versus -

*Copy  
Panna Lal Das.*

Filed by the applicant  
through S. N. Tamuli  
Advocate  
/10/06

1. Union of India.  
Represented through  
Respondent No.- 2
2. The Comptroller & Auditor  
General of India,  
10 Bahadur Shah Zafar Marg,  
New Delhi – 110002
3. The Accountant  
General(A&E),  
Meghalaya Shillong – 1
4. The Accountant  
General(A&E),  
Assam  
Maidam Gaon, Beltola – 29

**Respondents**

## **1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE :**

The application is made against the separation of the common cadre of group 'B' officers in the A&E and Civil Audit Officers in NE region under in circular No. - 144 NGE (App) 17 - 2004 dated 24 - 3 - 2006 and for accepting option for A.G. (A&E),, Meghalaya Shillong, office and continuing service in that office.

## **2. JURISDICTION:**

The applicants declare that the subject matter of the case is within the jurisdiction of this Hon'ble Tribunal

## **3. LIMITATION :**

The application is within the period of limitation prescribed by section 21 of the A.T. Act - 1985.

## **4. FACT OF THE CASE:**

- 4.1 That the applicant is a citizen of India and as such is entitled to the rights and privileges guaranteed by the Constitution of India.
- 4.2 That the applicant is a Group B Officer designated as senior Accounts Officer (Sr. A.O in short) posted in the office of the Accountant General (A&E),, Meghalaya Shillong. Applicant have qualified S.O.G. Examination which is basic requirement for Section Officer and ultimately promoted to the post of Sr. A.O.
- 4.3 That applicant was working as senior Accounts Officer (Sr. A.O in short) in the office of the Accountant General (A&E),, Meghalaya Shillong. It is stated that applicant is a S.O.G Examination passed Officer in Gr. B. Grade
- 4.4 That Comptroller & Auditor General of India vide circular No 144 - NGE (App)/ 17-2004 dated 24 - 03 - 2006 circulated a policy for separation of so called common cadre of Group 'B' officers in the A&E and Civil Audit Offices in the

*Chas  
Parimal Das*

North Eastern region along with the format of option form for separation of so called common cadre of Gr. B Officers in Civil Audit and A&E offices in North Eastern region permanently on seniority cum option basis. Para - 2 of the policy of separation of common cadre stated that junior officers of each cadre who are not likely to be accommodated in the concerned offices as per options exercised by them may be posted on deputation basis to the deficit offices as per instruction contained in the policy.

A copy of the circular dated 24 - 3 - 2006. **Annexure A**

4.5 That the respondent have issued circular no. 144NGE (APP)/17-2004 dated 24/3/06 separating so called common cadre. There are different offices under the separate AG's for Assam Nagaland Meghalaya Manipur Tripura Mizoram and Arunachal Pradesh. Some offices are called surplus office some are called deficit office. AG (A&E), Assam office is surplus office and AG (A&E), Meghalaya is a deficit office. The scheme of separation of cadre in both Account's side and Audit side has been Challenged by number of OA's viz OA No. 115/06, 125/06, 146/06, 197/06, 203/06, 204/06, 224/06 etc. The matter is under adjudication before this Hon'ble Tribunal. The applicant begs to state that as the separation has been made in an unscientific manner the same deserves to be set aside and quashed.

4.6 That vide circular No 239 dated 21 – 4 – 2006 from office of the AG (A&E), Meghalay, Arunachal Pradesh and Mizoram a revised form was circulated along with some clarification. Para 5 of the circular fixed the last date for giving option as 27 – 4 – 2006. Moreover it is stated in the option form that option so exercised would be final and no further change in the option would be allowed in any case.

A copy of the circular  
dated 21- 4 - 2006 and

option form is enclosed  
as **Annexure B.**

4.7 That applicant being a disciplined officer submitted his option on 27 - 4 - 2006 by giving his first option as office of the Accountant General (A&E), Assam Guwahati and 2<sup>nd</sup> preference as office of the Accountant General (A&E),, Meghalaya Shillong.

4.8 That after receiving option it was seen that many people opted for the office of the Accountant General (A&E), Assam and as such number of optees to this office became more than the sanctioned strength and made office a surplus office where as office having number of optees less than the sanctioned strength are classified as deficit office. It is stated here that office of the AG (A&E), Meghalaya, Shillong was shown as deficit offices. Vide circular No. AG/Sep/Gr. 'B'/2006/35 dated 19/5/2006 vacancy position of various offices was circulated. Vacancy position of he Sr. A.O's in AG (A&E), Meghalaya was shown as 03.

Letter dated 19-5-2006 is  
enclosed as **Annexure C.**

4.9 That vide a common order of the Office of AG (A&E),, Assam and circular No. AG/Sep/Gr 'B'/2006/64 dated 28/7/2006 and circular No. 3620 dated 31/7/2006 issued from AG (A & E) , Meghalaya, Shillong, Gr. 'B' officers of A&E offices of NE Region were allocated to different offices of AG (A&E),, in NE Region both permanently and on deputation basis considering their seniority and option exercised by them as per the policy of separation of common centre of Gr. 'B' officers. It is stated here that vide these circular applicant (Sl No. 2 - in circular dated 31/07/2006 and Sl No. 20 in circular dated 28/07/2006) was permanently allocated to the office of the AG (A&E), Assam, Guwahati. It may be mentioned here that by the above it mentioned order dated 31/7/06 all the officers who are posted to an office other than AG (A&E),, Meghalaya stand released w.e.f. 31/07/2006 (AN) to enable them to join in their new place of posting.

A copy of the order dated  
28/7/06, 31/07/2006

*Copy sent to  
Parmanath Das*

are enclosed as

**Annexure D & E**

respectively.

4.10 That applicant due to certain personal problem and changing circumstances approach the AG (A&E), Assam through AG (A&E), Meghalaya by a representation dated 31/07/2006 requesting the concerned authority to post him permanently in the office of the AG (A&E), Meghalaya i.e. his 2<sup>nd</sup> option instead of AG (A&E), Assam to which he was permanently allotted vide office orders dated 28/07/2006 and 31/07/2006 i.e. his first option in the option form submitted on 27/04/2006 to the concerned authority. It may be mentioned here that though option form mentioned above clearly stated that option so exercised shall be final and no further change in the option shall be allowed in any case". It was not considered as sacrosanct and few other officers namely Ratan Deb Nath (SO) who was permanently allocated to the office of the AG (A&E), ~~Arunachal Pradesh~~ through option for AG (A&E), Arunachal Pradesh (permanently) on his representation dated 25/05/2006, and Arindam Kumar Das (AO) who was permanently allocated to the AG (A&E), Assam from AG (A&E), Nagaland was again allocated to AG (A&E), Nagaland on representation submitted on 19/5/2006. Through applicant was similarly placed his representation on was not considered till date. It may be mentioned here that there is still vacancy of Sr. AO in AG (A&E), Meghalaya.

*Parimal Das*

A copy of the representation dated 31/07/2006 is enclosed in **Annexure F**.

4.11 That applicant again submitted another representation on 7/9/2006 to AG (A&E), Assam praying for permanent allocation in the office of AG (A&E), Meghalaya. In this connection it may be stated here that applicant was informed by a letter (Letter No. AG/Sep/Gr 'B'/2006/2164) dated 26/9/2006 issued from the AG (A&E), Assam that applicant case has been referred to the H.Q. Office and reply is waited. As soon as a communication in this regard is received it will be communicated to him. It may be

mentioned here that office of the AG (A&E), Meghalaya is a deficit office and there are still vacant post of Sr. AO's 'n the AG (A&E), Meghalaya which could not be filled by permanent allottees. Similarly the AG (A&E), Assam being a surplus office have number of optics more than the sanctioned strength. Surplus staff of this office are posted in different AG (A&E),'s office of NE Region on ~~who want posting at Guwahati~~ deputation basis including AG (A&E), Meghalaya, Hence applicant can easily be allotted to the AG (A&E), Meghalaya permanently.

A copy of the representation dated 07/09/2006 and AG (A&E), Assam letters dated 26/09/2006 are enclosed in **Annexure G & H** respectively.

*Copy  
Parmanand Dass*

4.12 That applicant is now on sick leave w.e.f. from 1/8/2006 till date. It may mentioned here that though common order dated 31/7/2006 of AG (A&E), Meghalaya, mentioned that "The officers who are allocated/posted to an office other than this stand released w.e.f. 31/7/2006 (AN) to enable them to join in their new place of posting", but no formal release order was issued to the applicant. It is stated that applicant is at present without salary for last two months which caused great hardship and mental agony to the applicant as there is no other source of income of the applicant for the discriminatory action of the respondents applicant is suffering. Moreover applicant is now staying in a rented house which added more to his hardship. It may be mentioned here that applicant submitted a reminder to the AG (A&E), Assam on 20/9/2006 requesting him to let him know about the fate of his representation dated 31/7/2006 and 7/9/2006. Applicant was only informed vide letter dated 27/9/2006 from office of the AG (A&E), Assam that his case has been forwarded to the HQ for consideration. The case of the applicant is under consideration by the respondents, similar to the other cases.

4.13 That Shillong office being a deficit office and still have vacancies of Sr. AO's and as such there is no administrative difficulty in allowing the applicant to continue in his original office at Shillong.

12  
C. Gopal Das  
Parimal Das

4.14 That equality demands that his case for alteration of option should be considered favourably as was done in other cases. If, however, the scheme of separation is set aside, the applicant shall continue at Shillong.

## 5. GROUNDS WITH LEGAL PROVISIONS

5.1 For that the scheme of separation of so-called common cadre is illegal being not in scientific manner.

5.2 For that respondents treated applicants case in a discriminatorily manner in violation to Article 14 and 16 of the Constitution of India.

5.3 For that though option form describe the option as final and no alteration is allowed to made this is not sacrosanct.

5.4 For that the terms common cadre/combined cadre are vague.

5.5 For that the Hon'ble Tribunal is seized with the matter of separation of cadre and has been pleased to pass orders no to disturb the applicants in other cases challenging the scheme of separation.

## 6. DETAILS OF REMEDIES EXHAUSTED

There is no remedy under any rule as applicant though represented before the authority concerned it is still pending without any reply. Hence this Hon'ble Tribunal is the only forum for redressal of the grievances.

7. **MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT**

The applicant declare that they have not filed any other original application in any Tribunal or Court.

8. **RELIEFS SOUGHT FOR**

Under the facts and circumstances of the case the applicants pray for the following relief.

- 8.1 The scheme of separation of cadre under circular No. 144 NEG (App)/17-2004 dated 24/3/2006 be set aside and quashed.
- 8.2 The permanent allocation of the applicant made vide orders dated 28/7/2006 and 31/7/2006 be set aside and quashed
- 8.3 The applicant be permanently allotted to the office of the AG (A&E), Meghalaya and allowed to continue in that office.
- 8.4 Any other relief or relief the Hon'ble Tribunal may be pleased to grant.

The above relief are prayed on the grounds stated in para 5 above.

9. **INTERIM RELIEFS PRAYED FOR**

During the pendency of this application applicant pray for following interim relief.

- 9.1 The applicant shall be allowed to work in the office of the AG (A&E), Meghalaya.

*C. J. Das  
Panjabali Das*

9.2 The allocation of the applicant under AG (A&E), Assam by orders dated 28/7/06 and 31/7/06 (Sl. No. 20 and Sl. No. 2 respectively) be stayed/suspended.

10. This application has been filled through Advocate.

11. **PARTICULARS OF THE POSTAL ORDER**

(i) IPO No. 266352782

(ii) Date of Issue 6.10.06

(iii) Issued from GPO

(iv) Payable at Gunaehali

12. Enclosures as stated in the index

*C. J. Das*  
Parmananda Das

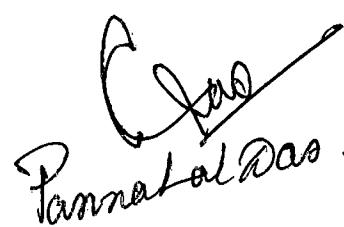
## VERIFICATION

I Panna Lal Das, son of Late C.L. Das aged about 51 years working as Senior Accounts Officer in the Office of the Accountant General (A&E), Meghalaya, Shillong do hereby verify that the statements made in paragraphs 1, 4, 6 to 12 are true to my knowledge and those made in paragraphs 2, 3, 5 are true to my knowledge as per legal advice and I have not suppressed any material facts.

And I sign this verification on this ...~~26th~~... day of October 2006.

Guwahati - 5

Date 26/10/06



Panna Lal Das

Signature

FROM :

FAX NO. : 0381220441

(A)

Oct. 08 2006 10:01 AM

0364-222570  
114473

Attention ~~Shri P. L. Das~~

BY SPEED POST

Re ~~Shri P. L. Das~~

of Shri P. L. Das.

No. 144 - NGE (App)/17-2004

ANNEXURE



OFFICE OF THE COMPTROLLER & AUDITOR  
GENERAL OF INDIA  
10, BAHADUR SHAH ZAFAR MARG,

New Delhi :- 110 002.

DATE :- 24-03-2006

To :

The Accountant General (A&E),  
Assam,  
Guwahati.

Subject:- Separation of Common of cadre Group 'B' officers in the A&E and Civil Audit Offices in North East Region.

Sir,

I am to forward herewith the policy for separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in North East Region alongwith a format of option form. It is requested that fresh options may be obtained from all the existing Group 'B' officers belonging to common cadre under your cadre control for permanent transfer to the Civil A&E offices in North East Region intimating them the cadre strength of each office and they may be allocated to the concerned offices on the basis of their seniority -cum - options exercised by them as per instruction contained in para 3 of the policy.

2. The junior officers in each cadre who are not likely to be accommodated in the concerned offices as per options exercised by them may be posted on deputation basis to the deficit offices as per instructions contained in para 4 of the policy.

3. The action taken report should be sent to us by 15-05-2006. We intend to have the separated cadres in place as on 01-06-2006.

4. Caveat in the appropriate course of judicature may be filed in consultation with your standing counsels. A format of the Caveat is enclosed herewith.

Yours faithfully,

Enclo:- As above.

Sd/-

(Manish Kumar)  
Assistant Comptroller and  
Auditor General (N)

\* para 3.

Permanent posting of Gr.'B' officers of Common Cadre against the required cadre strength of various Civil Audit/A&E offices shall be made by the respective Cadre Controlling authorities strictly on the basis of the seniority of the officers, who have exercised their options for alteration in their offices, irrespective of their base offices.

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA, ARUNACHAL  
PRADESH & MIZORAM:::SHILLONG-793 001

Circular No. 239

Date : 21.04.2006

In continuation to this office Circular No. Estt. I/16 dated 5.4.2006 and No. 206 dated 17.4.2006 regarding option in connection with the separation of common Group 'B' cadres from Section Officers to Sr. Accounts Officers, it is informed that Hqrs. office has furnished a revised option form along with the following clarifications :-

1. No additional post is being created for the newly created offices of Mizoram and Arunachal Pradesh. Offices will be accommodated to these offices against the existing sanctioned strength already circulated by BRS wings of Hqrs. office on the basis of their option or otherwise.
2. Sr. AO, AO, AAO and SO will be treated four separate cadres and ratio of 80:20 in Sr. AO/AO and AAO/SO will be maintained while separating these cadres.
3. An officer who has given preference for more than one office for permanent allocation will be considered for permanent allocation as per his seniority and option exercised by him. If he cannot be accommodated to the office mentioned at Sl. No. 1 of the option form he will be considered for permanent allocation to the office mentioned at Sl. No. 2 and so on. If however, he cannot be accommodated to any of the above offices as per his seniority he will be posted on deputation to the deficit office(s) till he is finally allocated to any of the offices mentioned in the option.
4. It has already been made clear in the policy for separation of cadres that final allocation of Group 'B' officers belonging to common cadre shall be made strictly on the basis of their seniority-cum-option exercised by them irrespective of their base office.
5. Officers should exercise their option latest by 27.04.2006 positively. It has been made clear that if no option is received from the officers, they will be permanently allocated to the deficit office(s) on the basis of administrative convenience.

A copy of revised option form received from Hqrs. office is circulated to all the officers for necessary action.

Sd/-  
Dy. Accountant General (Admn)

Memo No. Estt. I/SOC/Gr. B/2006-2007/240-245

Date : 21.04.2006

Copy to :

1. Secretary to AG(A&E), Meghalaya etc. Shillong.
2. Steno to DAG(Admn)
3. Steno to DAG(AE & VLC)
4. All Sr. AOs/AOs/AAOs/SOs.
5. Notice Boards
6. E.O. Book

*Done in my office*  
Establishment Officer

FORM OF OPTION

In the event of separation of existing common cadre for Group "B" posts of (Sr. AO /AO/AAO/SO) of the Civil A&E offices of the Indian Audit & Accounts

Department located in the North East, I

Shri/Smt./Ms..... PANNA LAL DAS

working in the office of the OFFICE OF THE AG (A&E) MEGHALAYA, Shillong as SR. ACCOUNTS OFFICER (designation), knowing fully that the option so exercised shall be final and no further change in the option shall be allowed in any case, do hereby opt to be finally allocated to the following office(s) in order of preference.

1. Office of the ACCOUNTANT GENERAL (A&E) ASSAM GUWAHATI
  2. Office of the ACCOUNTANT GENERAL (A&E) MEGHALAYA, Shillong
- and so on.

Request:-

If I am not immediately accommodated to my first option, I may be temporarily accommodated in the second option till accommodation is available in my first option.

(Signature)

C L DAS

Name... PANNA LAL DAS

Designation: SR. ACCOUNTS OFFICER

Employee No. ML SLE 202 0039

Date: 27-04-2006

Station: SHILLONG

*Attested  
By  
Advocate*

ANNEXURE C

2

**OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM**  
**MAIDAMGAON, BELTOLA, GUWAHATI-781 029.**

Circular No. AG/Sep./Gr. 'B'/2006/25

Dated: 19.05.2006

In continuation of this office Circular No. AG/Sep/Gr. 'B'/2006/25 dt. 16.05.2006, the tentative vacancy position of the deficit offices is hereby circulated to the concerned Gr. 'B' officers for information. However, actual position will be known only after completion of process.

Sl. No.	Name of the Office	Sr. Accounts Officer	Accounts officer	Asstt. Accounts Officer	Section Officer
1	Meghalaya	03	01	-	-
2	Manipur	-	-	03	03
3	Nagaland	04	01	13	-
4	Arunachal Pradesh	03	01	10	02
5	Mizoram	02	01	08	01

sd-  
Sr. Deputy Accountant General (Admn.)

Memo No. AG/Sep./Gr. 'B'/2006/36

Dated: 19.05.2006

To  
 All concerned Gr. 'B' Officers

*Amulya*  
 Sr. Accounts Officer (A)

~~Amulya~~  
~~Accounts Officer (A)~~  
 19.05.2006  
 215

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC  
SHILLONG

Circular No. Estt-I/ SOC/Group 'B'/2006-07/715

Dated : 22-5-2006

In continuation of this office Circular No. Estt.I/597 dated 17-5-2006, a copy of the Circular No. AG/Sep./Group 'B'/2006/35 dated 19-5-2006 showing the vacancy position of the deficit offices of the A.G.(A&E) of the N.E. Region is hereby circulated to the concerned Group 'B' officers of this office for information.

Sd/

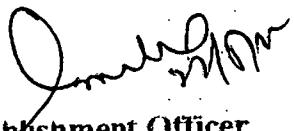
**Deputy Accountant General (Admn)**

Memo No. Estt-I/SOC/Group 'B'/2006-07/716-717

Dated: 22-5-2006.

Copy forwarded to:-

1. All Sr. AOs/AOs.
2. All AAOs/SOs/Supervisors.

  
**Establishment Officer**

*Atul Kumar  
Chawla  
(Advocate)*

OFFICE OF THE ACCOUNTANT GENERAL(A&E) ASSAM, MAIDAMGAON,  
BELTOLA, GUWAHATI-781 029

Circular No. AG/ Sep/Gr.'B'/2006/64

28 July, 2006

Consequent on their Promotion to the cadre of SO/AAO/AO/Sr.AOs., the officers were liable to be transferred and posted to any of the offices of the Accountant General (A&E) Assam, Nagaland, Tripura, Manipur, Meghalaya etc. or any other offices likely to be opened in future in the N.E. Region.

As per Policy on Cadre Separation issued under Circular No. AG/ Sep/Gr.'B'/ 2006/141 dated 30/3/2006 the following Group 'B' officers are hereby transferred and posted to the office(s) as shown below :-

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting consequent upon Cadre Sep. (4)	Place of posting consequent upon Cadre Sep. (5)	Remarks (6)
1.	CHINMOY ROY	Sr. A.O	Assam	Assam	Permanently allocated
2.	CHINMOY BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
3.	SWADESH KUMAR DAS	Sr. A.O	Assam	Assam	Permanently allocated
4.	DEBABRATA BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
5.	RANAJIT DHAR	Sr. A.O	Deputation	Assam	Permanently allocated
6.	MUKUR KANTI CHOUDHURY	Sr. A.O	Assam	Assam	Permanently allocated
7.	BIDYUT KR.CHOUDHURY	Sr. A.O	Assam	Assam	Permanently allocated
8.	PREMENDU KANTI SEN	Sr. A.O	Assam	Assam	Permanently allocated
9.	BROJENDRA CHOUDHURY	Sr. A.O	Assam	Assam	Permanently allocated
10.	DEBABRATA CHAKRABORTY	Sr. A.O	Assam	Assam	Permanently allocated
11.	M.KULANDAI RAJ	Sr. A.O	Manipur	Assam	Permanently allocated
12.	LAKSHMAN CH. DEY	Sr. A.O	Assam	Assam	Permanently allocated

Attested  
Signature  
(Anoncet)

Sl.No. (1)	Name of the Employee (2)	Designa- tion (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
13.	BHABATARAN SARMA	Sr. A.O	Assam	Assam	Permanently allocated
14.	PROFULLA BORA	Sr. A.O	Assam	Assam	Permanently allocated
15.	KALISADAK BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
16.	SUBRATA DEB ROY	Sr. A.O	Nagaland	Assam	Permanently allocated
17.	DIBAKAR CHOUDHURY	Sr. A.O	Assam	Assam	Permanently allocated
18.	JIBENDRA MOHAN ADITYA	Sr. A.O	Assam	Assam	Permanently allocated
19.	BIPIN CH. KAMAN	Sr. A.O	Nagaland	Assam	Permanently allocated
20.	PANNALA L DAS	Sr. A.O	Meghalaya	Assam	Permanently allocated
21.	TRIDIB RANJAN DEY	Sr. A.O	Assam	Assam	Permanently allocated
22.	JOSHODHIR CH. GHOSH	Sr. A.O	Assam	Assam	Temporarily allocated
23.	SARBANANDA TALUKDAR	A.O	Deputation	Assam	Permanently allocated
24.	SIDDHESWAR BARUAH	A.O	Assam	Assam	Permanently allocated
25.	MATILAL SINHA	A.O	Meghalaya	Assam	Permanently allocated
26.	ABUL HASHEM SHEIKH	A.O	Assam	Assam	Permanently allocated
27.	RAMANI MOHAN DASGUPTA	A.O	Nagaland	Assam	Permanently allocated
28.	KANAN BEHARI DEB	A.O	Meghalaya	Assam	Permanently allocated
29.	SATYA BRATA DHAR	A.O	Assam	Assam	Permanently allocated
30.	TAPASH CHAKRABORTY	A.O	Meghalaya	Assam	Permanently allocated
31.	RAMANUJ CHAKRAVORTY	A.O	Assam	Assam	Temporarily allocated
32.	PRATAP CHANDRA RABHA	A.A.O	Nagaland	Assam	Permanently allocated
33.	RAM AYODHYA PRASAD	A.A.O	Deputation	Assam	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
34.	NIKHIL CH. DEY	A.A.O	Assam	Assam	Permanently allocated
35.	AJOY KR. DEB	A.A.O	Assam	Assam	Permanently allocated
36.	DILIP KUMAR DUTTA	A.A.O	Deputation	Assam	Permanently allocated
37.	DEBASISH DEB PURKAYASTHA	A.A.O	Assam	Assam	Permanently allocated
38.	PROMOTH DAS	A.A.O	Assam	Assam	Permanently allocated
39.	KAMAL CH. NAG	A.A.O	Assam	Assam	Permanently allocated
40.	GORUPADA GANGULY	A.A.O	Assam	Assam	Permanently allocated
41.	DIPAK CH. ROY	A.A.O	Assam	Assam	Permanently allocated
42.	NIRMALENDU BHATTACHARJEE	A.A.O	Deputation	Assam	Permanently allocated
43.	TILAK MAHANTA	A.A.O	Assam	Assam	Permanently allocated
44.	PURNIMA DAS	A.A.O	Assam	Assam	Permanently allocated
45.	DEBANANDA BORA	A.A.O	Assam	Assam	Permanently allocated
46.	GOPAL KRISHNA DEY	A.A.O	Assam	Assam	Permanently allocated
47.	DAWA SANGH LAMA	A.A.O	Assam	Assam	Permanently allocated
48.	UJJAL TARAFDAR	A.A.O	Manipur	Assam	Permanently allocated
49.	NILADHWAJ MISHRA	A.A.O	Meghalaya	Assam	Permanently allocated
50.	SUDIP ROY	A.A.O	Assam	Assam	Permanently allocated
51.	NIRMAL KANTI DEY	A.A.O	Assam	Assam	Permanently allocated
52.	ASHIM DAS CHOUDHURY	A.A.O	Assam	Assam	Permanently allocated
53.	NIHAR LODH	A.A.O	Assam	Assam	Permanently allocated
54.	PURNENDU BARMAN	A.A.O	Assam	Assam	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
55.	DILIP KUMAR ROY	A.A.O	Nagaland	Assam	Permanently allocated
56.	ASHISH CHAKRABORTY(II)	A.A.O	Assam	Assam	Permanently allocated
57.	KAMALENDU BHATTACHARJEE(I)	A.A.O	Assam	Assam	Permanently allocated
58.	RATAN DAS	A.A.O	Assam	Assam	Permanently allocated
59.	SIBAPADA BHATTACHARJEE	A.A.O	Assam	Assam	Permanently allocated
60.	SANJOY BHATTACHARJEE (I)	A.A.O	Assam	Assam	Permanently allocated
61.	ANJALI (BORA) DUTTA	A.A.O	Assam	Assam	Permanently allocated
62.	SAMIR BHATTACHARJEE	A.A.O	Assam	Assam	Permanently allocated
63.	RUBY SARMA	A.A.O	Assam	Assam	Permanently allocated
64.	NANI GOPAL SEN	A.A.O	Deputation	Assam	Permanently allocated
65.	ASHIM KUMAR BISWAS	A.A.O	Assam	Assam	Permanently allocated
66.	BIJIT KUMAR BHATTACHARJEE	A.A.O	Assam	Assam	Permanently allocated
67.	GAUTAM MAZUMDER	A.A.O	Assam	Assam	Permanently allocated
68.	DILIP RANJAN CHAKRAVORTY	A.A.O	Nagaland	Assam	Permanently allocated
69.	AJOY KUMAR SARKAR	A.A.O	Assam	Assam	Permanently allocated
70.	DILIP KUMAR DHAR	A.A.O	Assam	Assam	Permanently allocated
71.	NAHAMANI KHAYI	A.A.O	Manipur	Assam	Permanently allocated
72.	JYOTIRMOY PURKAYASTHA	A.A.O	Assam	Assam	Permanently allocated
73.	SUDIPTA KUNDU	A.A.O	Assam	Assam	Permanently allocated
74.	APURBA KUMAR GOGOI	A.A.O	Assam	Assam	Permanently allocated
75.	ASHUTOSH SARKAR	A.A.O	Nagaland	Assam	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
76.	JATIN CHANDRA BAISHYA	A.A.O	Assam	Assam	Permanently allocated
77.	RANJIT DAS	A.A.O	Assam	Assam	Permanently allocated
78.	ARABINDA SARKAR	A.A.O	Deputation	Assam	Permanently allocated
79.	SAMARENDRA BISWAS	A.A.O	Deputation	Assam	Permanently allocated
80.	ARAVINDAKSHAN C.B.	A.A.O	Assam	Assam	Permanently allocated
81.	PRASENJIT DEB (I)	A.A.O	Deputation	Assam	Permanently allocated
82.	PRASENJIT DEB (ii)	A.A.O	Assam	Assam	Permanently allocated
83.	UTTAMA DAS	A.A.O	Assam	Assam	Permanently allocated
84.	NAROTTAM MAZUMDER	A.A.O	Assam	Assam	Permanently allocated
85.	ADHIR CHAKRABORTY	A.A.O	Meghalaya	Assam	Permanently allocated
86.	SANTOSH KUMAR BASAK	A.A.O	Assam	Assam	Permanently allocated
87.	KAMALESH CHOUDHURY	A.A.O	Assam	Assam	Permanently allocated
88.	SANKAR DEY	A.A.O	Assam	Assam	Permanently allocated
89.	RANJIT KUMAR ROY	A.A.O	Assam	Assam	Permanently allocated
90.	ARCHANA DEB	A.A.O	Assam	Assam	Permanently allocated
91.	SUBHAS PAUL	A.A.O	Assam	Assam	Permanently allocated
92.	DEBASHISH ROY	A.A.O	Assam	Assam	Permanently allocated
93.	SUBHASISH DAS CHOUDHURY	A.A.O	Assam	Assam	Permanently allocated
94.	BHISMABRATA BHATTACHARJEE	A.A.O	Deputation	Assam	Permanently allocated
95.	AJOY PAUL (I)	A.A.O	Assam	Assam	Permanently allocated
96.	PRANAB BHOWMICK	A.A.O	Nagaland	Assam	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E/Sr. DAG (A&E) (5)	Remarks (6)
97.	PIJUSH CHAKRABORTY	A.A.O	Nagaland	Assam	Temporarily accommodated
98.	ASHIT DHAR	A.A.O	Meghalaya	Assam	Temporarily accommodated
99.	NIRJYAS DAS	A.A.O	Assam	Assam	Temporarily accommodated
100.	NARAYAN DEB NATH	A.A.O	Assam	Assam	Temporarily accommodated
101.	SHAMBHU KUMAR NATH	A.A.O	Assam	Assam	Temporarily accommodated
102.	LAKSHMI BHATTACHARJEE	A.A.O	Assam	Assam	Temporarily accommodated
103.	JAHARBRATA BHATTACHARJEE	A.A.O	Assam	Assam	Temporarily accommodated
104.	BIDYUT SEN PURKAYASTHA	A.A.O	Assam	Assam	Temporarily accommodated
105.	SOUMEN CHAKRABORTY	S.O	Tripura	Assam	Permanently allocated
106.	DHIRAJ KUMAR DAS	S.O	Assam	Assam	Permanently allocated
107.	RANOJ BARMAN	S.O	Assam	Assam	Permanently allocated
108.	KRISHNA BASI DAS	S.O	Meghalaya	Assam	Permanently allocated
109.	PIJUSH KANTI SUR	S.O	Meghalaya	Assam	Permanently allocated
110.	BIMALENDU CHAKRABORTY	S.O	Nagaland	Assam	Permanently allocated
111.	ABHIJIT BISWAS	S.O	Meghalaya	Assam	Permanently allocated
112.	SHOVAN KUMAR KAR	S.O	Meghalaya	Assam	Permanently allocated
113.	UTTAM KUMAR SAHA	S.O	Meghalaya	Assam	Permanently allocated
114.	AMIT PATRANABIS	S.O	Assam	Assam	Permanently allocated
115.	DIPALI (MANDAL) DAS	S.O	Meghalaya	Assam	* Permanently allocated as per provision of M.I.R
116.	Y. MANAOBI SINGH	Sr. A.O	Meghalaya	Manipur	Permanently allocated
117.	CHONGTHAM JOY KR. SINGH(II)	Sr. A.O	Deputation	Manipur	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
118	N.G. RUTH	Sr. A.O	Manipur	Manipur	Permanently allocated
119	ATHOKPAM BIREN SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
120	MAHARABAM TOMAL SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
121	L. JOY CHANDRA SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
122	L. BINOD BIHARI SINGH	Sr. A.O	Manipur	Manipur	Permanently allocated
123	L. NOKUL SINGH	Sr. A.O	Manipur	Manipur	Temporarily accommodated
124	M. GUNINDRA SINGH	A.O.	Manipur	Manipur	Permanently allocated
125	PH. SUBHASH CH. SHARMA	A.O	Manipur	Manipur	Permanently allocated
126	K. IBOTHAM SINGH	A.A.O	Manipur	Manipur	Permanently allocated
127	L. BIDYA CHANDRA SINGH	A.A.O	Manipur	Manipur	Permanently allocated
128	N. BUDHI CHANDRA SINGH	A.A.O	Manipur	Manipur	Permanently allocated
129	K. NILKAMAL SINGH	A.A.O	Manipur	Manipur	Permanently allocated
130	N. SACHIBHUSAN SINGH	A.A.O	Manipur	Manipur	Permanently allocated
131	P. RAGHUMANI SINGH	A.A.O	Manipur	Manipur	Permanently allocated
132	TH. IBOHAL SINGH	A.A.O	Manipur	Manipur	Permanently allocated
133	L. RAJEN SINGH	A.A.O	Manipur	Manipur	Permanently allocated
134	Y. DEVANANDA SINGH	A.A.O	Manipur	Manipur	Permanently allocated
135	ABHICHANDRA KARKI	A.A.O	Manipur	Manipur	Permanently allocated
136	H. CHA SURCHANDRA	A.A.O	Deputation	Manipur	Permanently allocated
137	CH. BABITA DEVI	A.A.O	Manipur	Manipur	Permanently allocated
138	D. YANG KHOSEI HAOKIP	A.A.O	Manipur	Manipur	Permanently allocated

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Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
139	AMALENDU DAS(II)	Sr. A.O	Meghalaya	Meghalaya	Permanently allocated
140	ARINDAM BHATTACHARJEE	Sr. A.O	Meghalaya	Meghalaya	Permanently allocated
141	SES KANTO SHARMA	Sr. A.O	Meghalaya	Meghalaya	Permanently allocated
142	VERONICA LYNGDOH	A.O	Meghalaya	Meghalaya	Permanently allocated
143	SUBHENDU NATH	A.O	Deputation	Meghalaya	Permanently allocated
144	MADHABI (DHAR) DEB	A.A.O	Meghalaya	Meghalaya	Permanently allocated
145	B.ROLES WAHLANG	A.A.O	Meghalaya	Meghalaya	Permanently allocated
146	HALINE ROYNONGRUM	A.A.O	Meghalaya	Meghalaya	Permanently allocated
147	ARUN KUMARH NATH	A.A.O	Meghalaya	Meghalaya	Permanently allocated
148	D. ISSAC	A.A.O	Meghalaya	Meghalaya	Permanently allocated
149	HAUKHOLAM TYTHUL	A.A.O	Meghalaya	Meghalaya	Permanently allocated
150	ANAND BAHADUR THAPA	A.A.O	Assam	Meghalaya	Permanently allocated
151	PRIYOTOSH CHOUDHURY	A.A.O	Assam	Meghalaya	Permanently allocated
152	RAMESH KUMAR BISWA	A.A.O	Meghalaya	Meghalaya	Permanently allocated
153	THOMAS SEBASTIAN	A.A.O	Meghalaya	Meghalaya	Permanently allocated
154	SABERIUS NANGBAH	A.A.O	Meghalaya	Meghalaya	Permanently allocated
155	SUKESH RANJAN DEB	A.A.O	Meghalaya	Meghalaya	Permanently allocated
156	STEVEN JOSPAR SWER	A.A.O	Meghalaya	Meghalaya	Permanently allocated
157	MANJITA(BHATTACHARJEE ) ROY CHOUDHURY	A.A.O	Meghalaya	Meghalaya	Permanently allocated
158	DEVASISH BHATTACHARJEE	A.A.O	Meghalaya	Meghalaya	Permanently allocated
159	KESHAB GUPTA ROY	A.A.O	Meghalaya	Meghalaya	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
160	SIPRA GHOSH	A.A.O	Meghalaya	Meghalaya	Permanently allocated
161	DHIREN KUMAR PRADHAN	A.A.O	Deputation	Meghalaya	Permanently allocated
162	ASHIM KUMAR SAHA	A.A.O	Meghalaya	Meghalaya	Permanently allocated
163	RAJESH KUMAR RASAILY	A.A.O	Meghalaya	Meghalaya	Permanently allocated
164	MIHIR KANTI DAS	A.A.O	Meghalaya	Meghalaya	Permanently allocated
165	SUMITRA (DAS) DEY	A.A.O	Meghalaya	Meghalaya	Temporarily accommodated
166	RAJYA PAL DEOKOTA	S.O	Meghalaya	Meghalaya	Permanently allocated
167	PANKAJ DEV CHOWDHURY	S.O	Meghalaya	Meghalaya	Permanently allocated
168	KUMAR KARKI	S.O	Meghalaya	Meghalaya	Permanently allocated
169	DEBASISH DAS	S.O	Nagaland	Meghalaya	Permanently allocated
170	BABUL SHOME	S.O	Deputation	Meghalaya	Permanently allocated
171	PRANAY BHUSAN NAG	Sr. A.O	Tripura	Tripura	Permanently allocated
172	RAKHAL CHANDRA BARMAN	Sr. A.O	Tripura	Tripura	Permanently allocated
173	SHYAMAL PURKAYASTHA	Sr. A.O	Assam	Tripura	Permanently allocated
174	MANIKLALA THAKUR	Sr. A.O	Assam	Tripura	Permanently allocated
175	DEBAPRASAD CHAKRAVORTY	Sr. A.O	Tripura	Tripura	Permanently allocated
176	BISHNU BIKASH BHATTACHARJEE	Sr. A.O	Tripura	Tripura	Permanently allocated
177	PRASANTA DUTTA	A.O	Meghalaya	Tripura	Permanently allocated
178	GITESH CH.NANDI	A.A.O	Tripura	Tripura	Permanently allocated
179	SANTOSH KUMAR SAHA	A.A.O	Nagaland	Tripura	Permanently allocated
180	TAPAN CHOWDHURY	A.A.O	Nagaland	Tripura	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designa- tion (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
181	KALPANA MAZUMDAR	A.A.O	Tripura	Tripura	Permanently allocated
182	MADHUSUDAN SAHA	A.A.O	Tripura	Tripura	Permanently allocated
183	BISHNUPADA SAHA	A.A.O	Manipur	Tripura	Permanently allocated
184	BIMAL CHANDRA DAS	A.A.O	Tripura	Tripura	Permanently allocated
185	ANINDITA DHAR	A.A.O	Tripura	Tripura	Permanently allocated
186	NARAYAN CHANDRA DAS	A.A.O	Tripura	Tripura	Permanently allocated
187	DEBABRATA CHOUDHURY	A.A.O	Tripura	Tripura	Permanently allocated
188	MANIKLAL BHATTACHARJEE	A.A.O	Tripura	Tripura	Permanently allocated
189	SANJOY BHATTACHARJEE(II)	A.A.O	Tripura	Tripura	Permanently allocated
190	NEPAL KANTI CHAKRAVORTY	A.A.O	Tripura	Tripura	Permanently allocated
191	RABINDRA CHAKRABORTY	A.A.O	Deputation	Tripura	Permanently allocated
192	AMIT CHAKRAVARTY	A.A.O	Meghalaya	Tripura	Permanently allocated
193	UTTAM CHAKRABORTY	A.A.O	Tripura	Tripura	Permanently allocated
194	BHASKAR BHATTACHARJEE	A.A.O	Tripura	Tripura	Permanently allocated
195	KALIPADA PAUL	A.A.O	Tripura	Tripura	Permanently allocated
196	NHAR BHATTACHARJEE	A.A.O	Nagaland	Tripura	Permanently allocated
197	SANJAY SAHA	A.A.O	Tripura	Tripura	Temporarily accommodated
198	PRANAB KUMAR SHIL	S.O	Tripura	Tripura	Permanently allocated
199	GOPAL CHANDRA DEVNATH	S.O	Tripura	Tripura	Permanently allocated
200	ARINDAM KUMAR DAS	A.O	Nagaland	Nagaland	Permanently allocated
201	JOSEPH K.A	S.O	Nagaland	Nagaland	Permanently allocated

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
202	CHANDRESWAR SINGHA	A.A.O	Tripura	Mizoram	Permanently allocated
203	BINODE CHANDRA BHAGAWATI	A.A.O	Deputation	Arunachal Pradesh	Permanently allocated
204	RATAN DEBNATH	S.O	Meghalaya	Arunachal Pradesh	Permanently allocated

1. Serial No. 22,31,97 to 104, 123, 165 & 197 are temporarily posted to the offices as shown against their names in column No. (5). They will be on waiting list for final allocation to the offices of their choice. Till final allocation are made they will be liable to be transferred to deficit offices on return of deputationists against whom they are being temporarily accommodated.
2. The officers who are allocated/posted to an office other than the office to which they are presently posted stand released from the respective offices w.e.f 31-07-06(AN) to enable them to join in their new place of posting. The transfers are in the public interest.
3. The deputationists who are permanently allocated to the offices of their choice will be posted to the allocated offices as and when they return from deputation.

[Authority A.G's Order dated 28-07-06 at P/ 21 N in file No. No. AG/ Sep/Gr.'B'/2006]

sd/-  
Sr. Deputy Accountant General (Admn. & VLC)

Memo No. AG/ Sep/Gr.'B'/2006/ 1430

28 July, 2006

Copy forwarded to:

The Comptroller & Auditor General of India,  
10, Bahadur Shah Zafar Marg,  
Indraprastha Head Post Office,  
New Delhi- 110 002.

sd/-

Sr. Deputy Accountant General (Admn. & VLC)

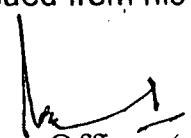
Memo No. AG/ Sep/Gr.'B'/2006/1431-45

28 July, 2006

Copy for information and necessary action to:

Copy to :

- ◆ The Pr. Director of Audit, N.F. Railway, Maligaon, Guwahati 781 011
- ◆ The Senior Deputy Accountant General (A), O/o the A.G. (A&E) Meghalaya etc., Shillong 793 001.
- ◆ The Senior Deputy Accountant General (A&E) Tripura, Agartala
- ◆ The Senior Deputy Accountant General (A&E), Manipur, Imphal
- ◆ The Senior Deputy Accountant General (A&E), Nagaland, Kohima
- ◆ The Secretary to the Accountant General (A&E) Assam Guwahati 781 029
- ◆ All concerned officers
- ◆ Concerned Branch Officers
- ◆ The Private Secretary to the Accountant General.
- ◆ The Pay & Accounts Officer, Local
- ◆ The Steno Gr. II attached to Sr. DAG(A)
- ◆ The Steno Gr. I attached to Sr. DAG(P&F)
- ◆ The AAO/Confidential Cell
- ◆ The Hindi Officer – Hindi version of this order may be issued from his end.
- ◆ Admn 1 Order Book

  
Accounts Officer (Admn)

*AHCS/est  
Officed  
(Advocacy)*

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA ETC.  
SHILLONG- 793 001

30  
Circular No. 3620

Date : 31/7/2006

Consequent on the separation of the Group 'B' Accounts & Entitlement cadres in the NE Region as per policy on Cadre Separation issued under Circular No. AG/Sep/Gr.'B'/2006/141 dated 30/3/2006 read with Order No. AG(A&E), Assam, Guwahati Orders Nos. AG/Sep/Gr.'B'/2006/64, AG/Sep/Gr.'B'/2006/65 and No. AG/Sep/Gr.'B'/2006/66 dated 28/07/2006 the following Group B officers are hereby transferred and posted to the office(s) as shown below.

The officers who are allocated/posted to an office other than this office stand released w.e.f. 31/07/2006(AN) to enable them to join in their new place of posting.

The transfers are in the public interest.

Sr. Accounts Officer/Accounts Officer

Sl.No.	Name of Officers	Place of posting consequent upon cadre separation O/o The AG(A&E)/Sr.DAG(A&E)	Remarks
(1)	(2)	(3)	
1.	Sri Amalendu Das, Sr.AO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
2.	Sri Panna Lal Das, Sr.AO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
3.	Sri Ses Kanta Sharma, Sr.AO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
4.	Sri Sankar Paul, Sr.AO	Office of the A.G.(A&E), Mizoram.	On deputation basis
5.	Sri Y. Manaobi Singh, Sr.AO	Office of the Sr. D.A.G.(A&E), Manipur, Imphal.	Permanently allocated <sup>1</sup>
6.	Sri Rathindra Kumar Das, Sr.AO	Office of the A.G.(A&E), Meghalaya, Shillong	On deputation basis
7.	Sri L.Iboyaima Singh, AO	Office of the A.G.(A&E), Arunachal Pradesh.	On deputation basis
8.	Sri Kanan Behari Deb, AO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
9.	Sri Swapan Kumar Nath, AO	Office of the A.G.(A&E), Meghalaya, Shillong	On deputation basis
10.	Sri Moti Lal Sinha, AO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
11.	Sri Tapash Chakrabarty, AO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
12.	Sri Ph. Jugindro Singh, AO	Office of the Sr. D.A.G.(A&E), Nagaland, Kohima	On deputation basis
13.	Smt. Veronica Lyngdoh, AO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
14.	Sri Prasanta Dutta, AO	Office of the Sr.D.A.G.(A&E), Tripura, Agartala.	Permanently allocated

*Attached  
Order  
Copy*  
1 Released on 28/7/2006 to join RTI, Shillong  
[Authority : AG(A&E), Assam's Order No. Admn.1/7-1/Dept/1998-99/1301 dated 21/7/2006]

**Assistant Accounts Officer/Section Officers**

15.	Pankaj Dev Choudhoury, S.O.	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
16.	Mihir Kanti Das, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
17.	Ashish Banerjee, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
18.	Ramomoy Bhattacharjee, AAO	Office of the Sr. D.A.G.(A&E), Nagaland, Kohima	On deputation basis
19.	Devashish Bhattacharjee, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
20.	Ashim Kr. Saha, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
21.	Rajyapal Deokota, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
22.	Sabyasachi Choudhoury, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
23.	Shovan Kr. Kar, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
24.	Manjita Roy Choudhoury, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
25.	Alok Kr. Chakrabarty, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
26.	Arun Kumar Nath, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
27.	Madhabi Deb, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
28.	D.Issac, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
29.	Ashit Dhar, AAO	Office of the A.G.(A&E), Assam, Guwahati	Temporarily accommodated
30.	Surendra Prasad Roy, AAO	Office of the Sr. D.A.G.(A&E), Nagaland, Kohima	On deputation basis
31.	Rajesh Kr. Rasaily, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
32.	Kumar Karki, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
33.	Sukesh Ranjan Deb, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated

34.	Ramesh Kr. Biswa, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
35.	Thomas Sebastian, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
36.	Haukholam Tythul, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
37.	B.Roles Wahlang, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
38.	Haline Roy Nongrum, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
39.	Steven Josper Swer, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
40.	Sebarius Nangbah, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
41.	Keshab Gupta Roy, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
42.	Krishna Basi Das, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
43.	Mandira Purkayastha, SO	Office of the Sr. D.A.G.(A&E), Manipur, Imphal	On deputation basis
44.	Biswajit Dutta, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
45.	Pijush Kanti Sur, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
46.	Dipali (Mandal) Das, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated as per provision of MIR.
47.	Ratan Debnath, SO	Office of the A.G.(A&E), Arunachal Pradesh	Permanently allocated
48.	Uttam Kr.Saha, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
49.	Partha Pratim Choudhury, AAO	Office of the A.G.(A&E), Arunachal Pradesh.	On deputation basis
50.	Abhijit Biswas, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
51.	Ajit Kumar Deb, AAO	Office of the A.G.(A&E), Mizoram.	On deputation basis

52.	Amit Chakrabarty, AAO	Office of the Sr. DAG(A&E), Tripura, Agartala	Permanently allocated
53.	Hitesh Ch. Kalita, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
54.	Shipra Ghosh, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
55.	Sumitra (Das) Dey, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Temporarily accommodated
56.	Dhireswar Boro, SO	Office of the A.G.(A&E), Arunachal Pradesh.	On deputation basis
57.	Pradip Kr.Das(I), SO	Office of the A.G.(A&E), Mizoram.	On deputation basis
58.	Sanjoy Rn.Dey, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
59.	Nilodhwaj Mishra, AAO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
60.	Sadhan Ch. Paul, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
61.	Adhir Chakrabarty, AAO-cum- Secretary to AG.	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated

*Sd/-*  
Accountant General

Memo No. Estt. I/SOC/Gr. 'B'/2006-07/3621(A)

Date : 31/7/2006

Copy forwarded for information to :-

The Comptroller & Auditor General of India,  
10, Bahadur Shah Zafar Marg,  
Indraprastha Head Post Office,  
NEW DELHI - 110 002.

*Sd/-*  
Accountant General

Memo No. Estt. I/SOC/Gr. 'B'/2006-07/3621-3632

1. The Accountant General(A&E), Assam, Maidamgaon, Beltola, Guwahati - 781 029.
2. The Sr. Dy. Accountant General(A&E), Tripura, Agartala.
3. The Sr. Dy. Accountant General(A&E), Manipur, Imphal
4. The Sr. Dy. Accountant General(A&E), Nagaland, Kohima
5. All concerned officers
6. PAO (Local)
7. PA to DAG(Admn) (Local)
8. PA to DAG(AE&VLC) (Local)
9. PS to AG(A&E), Meghalaya etc. Shilong
10. Estt. I Order Book
11. SO/Estt. II Section
12. Notice Boards

*Omalyud*  
Establishment Officer

*After seeing  
B. Basu  
Advocate*

To  
The Accountant General(A&E) Assam  
Guwahati.

(Through the Accountant General (A&E) Meghalaya etc., Shillong.)

Sub: Prayer for Permanent allocation to the Office of the A.G.(A&E)  
Meghalaya, Shillong.

Sir,

With due respect and humble submission I beg to lay the following few lines for favour of your kind consideration and sympathetic order.

That sir, initially I opted for allocation of place of posting to (1) Office of the A.G.(A&E) Assam, Guwahati and (2) Office of the A.G.(A&E) Meghalaya, Shillong.

That sir, owing to change circumstances I like to be accommodated permanently in the Office of the A.G.(A&E) Meghalaya, Shillong. In this connection I like to mention here that my aged widow ailing mother has been staying with me, I being the eldest son. That Sir, my mother has been staying in Shillong since last 50 years and any change of climate at this juncture may aggravate and deteriorate her health condition. Considering the above facts I feel that my retention in Shillong Office is the only solution for her health condition.

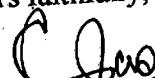
Incidentally, I may kindly be permitted to state that when last list of permanent allocation was circulated from your office, my name did not feature in the surplus list and thus I was of the impression that I will be retained permanently according to my second preference that was mentioned in my option.

Now, I find that I have been allotted to Office of the A.G. (A&E) Assam, Guwahati, perhaps due to vacancies that has arisen subsequently because of delay in implementation of the final cadre separation.

Under the circumstances stated above, I fervently pray your kind self to consider my case sympathetically on humanitarian ground and allow me to continue in the office of the A.G. (A&E) Meghalaya, Shillong permanently.

And for this act of your kindness I shall remain ever grateful to you.

Yours faithfully,



(Panna Lal Das)  
Sr. Accounts Officer

Office of the A.G.(A&E) Meghalaya,  
Shillong.

  
A. H. C. D.  
S. L. D.  
(Advocate)

To,

The Accountant General, (A&E), Assam  
Beltola, Guwahati-29.

Sub:

Prayer for permanent allocation in the office of the A.G (A&E),  
Meghalaya, Shillong.

Respected Sir,

In continuation of my representation dated 31<sup>st</sup> July 2006, regarding permanent allocation to the cadre of Sr. Accounts Officer in the Office of the A.G.(A&E), Meghalaya, Shillong (copy enclosed), I beg to submit the following few lines for kind consideration and sympathetic order allowing my allocation to the Office of the A.G.(A&E), Meghalaya, Shillong permanently, although I stand a chance of getting allocated as Sr. A.O. in the Office of the A.G. (A&E), Assam cadre based on my first Option on separation of Common Group 'B' Cadre of Sr. A. O. - N. E. Region

That sir, I am eagerly waiting your considerate response on my appeal dated 31-07-2006.

That sir, reasons behind my request for allocation to the cadre of Sr. A.O. in the Office of the A.G.(A&E), Meghalaya, Shillong against my second option is primarily due to the deteriorating health condition of my widowed mother aged 77 years, who requires regular consultation with doctors, moreover attending doctors suggested her stay in hilly places away from dust and dirt to avert further complications, moreover, there is no other male member to take care of her other than me.

Incidentally it may also be mentioned here that at present (Post Cadre separation of Gr. B cadre of Sr. AOs in the Office of the A.G.(A&E), Meghalaya, Shillong) shows 2 (two) allocated Sr. AOs against vacancy of 7(Six), so there is clear scope of my allocation to the Cadre of Sr. AOs in the Office of the A.G.(A&E), Meghalaya, Shillong subject to your consideration and approval. Also, there are surplus Sr. AOs optees for the Office of the A.G.(A&E), Assam, Guwahati, who are presently placed on deputation basis to the Office of the A.G.(A&E), Meghalaya, Shillong to bridge the deficit and awaiting final allocation to their Office of Option. (Office of the A.G.(A&E), Assam, Guwahati).

In view of the foregoing facts I would once again request your kind self to compassionately consider my case and allocate me in the Sr. AOs cadre of Office of the A.G.(A&E), Meghalaya, Shillong permanently.

For such act of your kind consideration and sympathetic orders I shall remain ever grateful to you and oblige.

With profound regards.

Yours faithfully

(PANNA LAL DAS)

54. Accountant Officer

Dated at Shillong

the

7<sup>th</sup> September 2006.

Attested  
By  
Advocate

19/06

Attested  
By  
Advocate

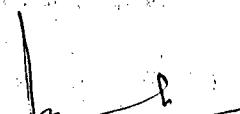
OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM  
MAIDAMGAON, BELTOLA, GUWAHATI-781 029.

No. AG/Sep/GI. 'B' /2006/ 2164

15 September, 2006

With reference to his representation dated 07-09-06 regarding permanent allocation to the office of the A.G. (A&E) Meghalaya, Shillong, Shri Panna Lal Das, Sr. A.O is hereby informed that his case has been referred to the Headquarters Office and the reply is awaited. As soon as a communication in this regard is received from Headquarters office the same will be communicated to him accordingly.

[Authority : Sr. DAG (A)'s order dated 11-09-06]

  
Accounts Officer (A)

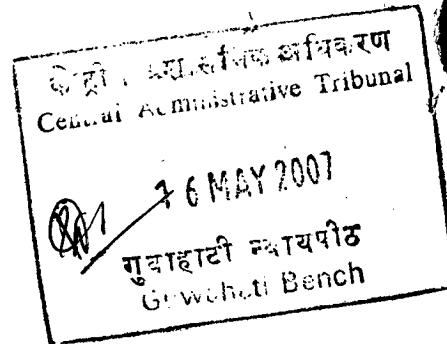
Copy to :  
Shri Panna Lal Das, Sr. A.O

House of Blah  
Oxford B Hills  
Last Bus Stop  
Lakson, Shillong - 793 004  
Meghalaya

As per Billings  
of 20th Septm. 2006  
Revised in office  
Tenure affore

After her  
Sunita  
Advocate

- defect for
- ~~Shilling~~
- ~~free leave~~
- Schum challenged
- ~~Other deposits~~



46  
File copy  
Via respondent  
through *Greenhouse* Messrs  
IS. S. & Co. S. C. & S. C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

D.A. No. 257 of 2006

Shri Panna Lal Das,

.....Applicant.

-VS-

Union of India & Ors.

.....Respondents.

IN THE MATTER OF:-

The written statement on behalf of the  
Respondent abovenamed :

WRITTEN STATEMENT OF THE RESPONDENTS

MOST RESPECTFULLY SHEWETH

1. That with regard to the statement made in paragraph 1 to 3 the respondents beg to state that those are within the specific knowledge of the applicant hence they have no comments.

Contd. .... P/

2. That with regards to the statement made in the paragraph 4.1 to 4.4 of the application the respondent begs to state that those are matter of records and the respondents do not admit anything which is not borne out of the records.

2A. That with regard to the statement made in paragraph 4.5 the respondents beg state that as per the first option given by Shri Panna Lal Das, and guidelines on cadre separation Circular No. AG/Sep.Gr. 'B' /2006/141 dated 30/3/2006 the applicant was permanently allocated to the office of the Accountant General (A & E) Assam, Guwahati.

A copy of his option and Circular dated 30/3/2006 is annexed as 'A' and 'B'.

3. That with regard to the statement made in paragraph 4.6 to 4.7 of the instant application the answering respondents beg to offer no comment.

4. That with regard to the statement made in paragraph 4.8 and 4.9 the respondents beg state that as per the applicants seniority-cum-option within the sanctioned strength, he is permanently allocated to the Office of the Accountant General (A & E) Assam, Guwahati.

5. That with regard to the statement made in paragraph 4.10 to 4.14 of the instant application the

46

[3]

respondents beg state that his representation for change of option was not allowed as per Headquarter Office letter 803-NGE (App)5-2006/V dated 10/10/06 for the reason that the applicant made his request for change of option only after the cadre separation had been notified which had taken into consideration, option already exercised by the affected officers. He was informed of this vide letter Memo No. Admn/Cadre N.E. Separation Group 'B'/2003-06/2547-48 dated 27/10/2006. As regard, the two officers namely Ratan Deb Nath, S.O. and Arindam Kumar Das, A.O. ; cited by the applicant their representation had been received before the cadre separation. Further, these two officers had change of option to deficit offices.

The photocopies of the letter dated 10/10/2006 and 27/10/2006 are annexed herewith and marked as ANNEXURE-C & D respectively.

6. That with regards to the statement made in paragraph 5 and 6 the respondent beg to state that those are untrue, false and the same are denied. It is respectfully submitted that the Circular dated 28/7/2006 has been issued by the answering respondents after receipt of the letter from the Headquarter Office of the department. The said Circular has been issued after taking into account the interim order of the Hon'ble Tribunal and after considering the issues as mentioned in the foregoing paragraphs.

The respondents further beg to state that the grounds set forth in the instant application are not good grounds and are not tenable in of laws as well as on facts and therefore the instant application is liable to be dismissed.

7. That with regards to the statement made in paragraphs 6,7 & 8 in the instant application the answering respondents have no comment.

8. That with regard to the statement made in paragraph 9 the respondents have in no way circumvented the order of the Hon'ble Tribunal. The Policy framed and implemented by the respondent is valid and legal, and is not violative of Article 14 and 16 of the Constitution of India. The respondents further beg to state that the claim of the applicant is illegal and ill founded and the applicant is not entitled to get any interim relief.

9. That the respondents submits that the application has no merit and as such the same is liable to be dismissed.

VERIFICATION

I, Tarini Moshan Roy, Sr. DAG (Admn)

being authorised to hereby verify and declare that the statement made in this reply of contempt petition in para 1, 3, 4, 6 to 8 are true in my knowledge, these made in para 2 & 5 being matter of records are true to my information and believe and I have not suppressed any material fact.

And I sign this verification on this 31<sup>st</sup> day of January, 2007.

## DEPONENT

Tarini Moshan Roy

શરીરલ એ મદ્દાલેલોકાર  
Shri. B.M. Moshan Roy General  
સ્નાહલાલાર દા પાલિય (નો. ૩૩૦)  
0/0 ૫૫૫ Accrual General (A&E)  
અસમ, ગુજરાત,  
Assam, Gujarat.

Contd.... P/

6

Annexure - A

FORM OF OPTION

In the event of separation of existing common cadre for Group "B" posts of (Sr. AO / AO / AAO / SO) of the Civil A&E offices of the Indian Audit & Accounts

Department located in the North East, I

Shri/Smt./Ms. PANNA LAL DAS

working in the office of the OFFICE OF THE A.G. (A&E) MEGHALAYA, Shillong as S.R. ACCOUNTS OFFICER (designation), knowing fully that the option so exercised shall be final and no further change in the option shall be allowed in any case, do hereby opt to be finally allocated to the following office(s) in order of preference.

1. Office of the ACCOUNTANT GENERAL (A&E) ASSAM, Guwahati
  2. Office of the ACCOUNTANT GENERAL (A&E) MEGHALAYA, Shillong
- and so on.

Request:-

If I am not ~~temporarily~~ accommodated ~~to~~ ~~immediate~~ to my first option, I may be temporarily accommodated in the second option till accommodation is available in my first option.

(Signature)

C. G. NO

Name PANNA LAL DAS

Designation: S.R. ACCOUNTS OFFICER

Employee No. ML SLE 202 0039

Date: 27-04-2006

Station: SHILLONG

*27/4/06*

*One copy  
S. D. DAS  
P.W.*

7 Annexure (b) (3) ✓ 282

OFFICE OF THE ACCOUNTANT GENERAL(A&E) ASSAM, GUWAHATI

Circular on Cadre Separation

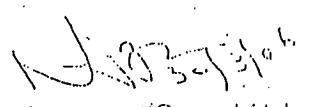
Circular No. AG/Sep/Gr. B/2006/141

Dated 30/3/2006

- I. Headquarters office has decided to separate the common Group 'B' cadre from Section Officers to Sr. Accounts Officers in the A&E offices of the N.E. region, hitherto controlled by the Accountant General(A&E) Assam, Guwahati.
- II. The offices to which the staff may exercise their one time option are the A&E offices at Assam, Meghalaya, Manipur, Tripura, Nagaland and the newly created offices of Mizoram and Arunachal Pradesh.
- III. The separation of Group 'B' cadres would be in accordance with the following criteria :-
- IV. The existing staff may be allocated on permanent posting against the required strength on the basis of the seniority of the officers who have exercised their option for allocation to such offices, irrespective of their base office.
- V. If the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre (SAO/AO/AAO/SO), who can not be accommodated in the office of their preference against the required strength of that office as per their seniority, shall be posted on deputation basis to the office for which number of optees is less than the required strength of that office viz. deficit offices. If sufficient volunteers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. No willingness shall be necessary for this purpose but deputation allowance shall be payable. However, they may be asked to give their preference for such posting mentioning the names of deficit offices and as far as possible they may be posted to such deficit offices on the basis of their seniority and preference given by them for this purpose. These persons shall be posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the required strength in such offices. The surplus optees shall also form part of the cadre of their office for which option was exercised by them.
- VI. If the number of optees for a particular office is less than the sanctioned strength of that office all the optees shall be allocated to that office. The remaining vacancies shall be filled by deputation of surplus optees as per guidelines laid down at V above. The vacancies arising due to repatriation of the deputationists to the office of their choice will be filled up by the concerned offices as per provisions contained in the Recruitment Rules for the concerned posts.
- VII. The promotions to Group 'B' posts after the separation of cadre shall be made by the concerned offices from amongst the eligible officers of their office. However, in surplus offices no further promotion will be made till all the

*True copy  
Roshni Devi*

- surplus optees posted to deficit offices on deputation basis are accommodated in these offices.
- VIII. Direct recruitment will be done in the deficit offices only against the requisition already placed/to be placed to Staff Selection Commission.
- IX. With a view to implement the above scheme of separation of cadres of Group 'B' posts, all the present Group 'B' Officers (Section Officers to Senior Accounts Officers including those on deputation and on foreign service) of this office are hereby directed to exercise their options in the enclosed "FORM OF OPTION" and submit the same to the Senior Accounts Officer/Admin. of this office by 15<sup>th</sup> April 2006 positively. He should also prepare a list of officers on leave and ensure sending of this circular with 'Option Form' to them by Registered post.

  
Sr. Dy. Accountant/General (Admn.)



# Annexure - 'C'

No. 803 - NGE(App.)/5-2006/V

भारत के नियंत्रक-महालेखा परीक्षक का कार्यालय  
OFFICE OF THE COMPTROLLER  
AND AUDITOR GENERAL OF INDIA

- 9 -

दिनांक  
Date 10/10/06

To

The Accountant General (A&E),  
Assam,  
Guwahati - 781 029.

Subject: Change of option for permanent allocation.

Sir,

I am directed to refer to your D.O. letter No. AG/Sep/Gr.B/2006/1512 dated 03-08-2006 and subsequent reminder dated 18-09-2006 on the subject mentioned above and to state that as Shri Panna Lal Das has already been allocated to Guwahati office as per option exercised by him, he may not be allowed to revise his option for any other office. Request of Ms. Mandira Purkayastha, Section Officer to change her option for permanent allocation may also not be accepted. In her case the information called for vide this office letter No. 759-NGE(App.)/5-2006 dated 25-09-2006 may be furnished.

Yours faithfully,

*Hoshiar Singh*  
(Hoshiar Singh)  
Sr. Administrative Officer (App.)

10, बहादुरशाह जफर मार्ग, नई दिल्ली-110002  
10, Bahadurshah Zafar Marg, New Delhi-110002

*True copy  
R.S.  
S.A.O.*

-10- Annexure - D

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**OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM  
MAIDAMGAON, BELTOLA, GUWAHATI-781 029.**

No. Admin.1/Cadre NE Separation Gr.'B'/2003-06/2546

26 October, 2006

27.10.2006

To

The Accountant General,  
O/o the A.G (A&E), Meghalaya,  
Shillong-1.

Sub: Change of option for permanent allocation in respect of Shri Pannalal Das, Sr. A.O  
and Smt. Mandira Purkayastha, AAO.

Sir,

In inviting a reference to this office D.O letter No. AG/Sep/Gr.'B'/2006/1602 dated 07-08-06 on the subject cited above I am directed to state that Headquarters office has not accepted to the request for change of option in respect of Shri Pannalal Das, Sr. A.O and Smt. Mandira Purkayastha, AAO. A copy of Headquarters office letter No. 803-NGE (App.)/5-2006 dated 10-10-06 received in this connection is enclosed herewith.

Yours faithfully,

Enclose: As stated above.

Accounts Officer (A)

Memo No. Admin.1/Cadre NE Separation Gr.'B'/2003-06/2547-48 23 October, 2006

Copy for information to:

1. Shri Pannalal Das, House of E.M Blah, Oxford Hills, Last Bus Stop, Laban, Shillong- 793004.
2. Smt. Mandira Purkayastha, AAO, O/o the Sr. DAG (A&E), Manipur, Imphal.

Accounts Officer (A)

*Enclosed  
Copy  
Now*